

**Court No. - 10**

**Case :-** CONTEMPT APPLICATION (CIVIL) No. - 4706 of 2022

**Applicant :-** C/M Jago Rajbhar Jago Samiti And Another

**Opposite Party :-** Himanshu Kumar, Principal Secretary

**Counsel for Applicant :-** Agnihotri Kumar Tripathi

**Hon'ble Rohit Ranjan Agarwal, J.**

An affidavit of compliance alongwith application on behalf of opposite party, filed today, is taken on record.

According to Sri R.K.Mishra, learned Standing Counsel, the order of writ Court has been complied with on 4th August, 2022, copy of which has been brought on record as Annexure 1 to the affidavit of compliance.

Sri H.N.Singh, learned Senior Advocate appearing for the applicant states that from the reading of the order dated 04.08.2022 it is clear that the order of writ Court has not been complied with as no decision has been taken by the opposite party either rejecting the representation or allowing the same. The authorities have only held that some more time will be consumed in taking the decision. He further contends that no such prayer has been made on behalf of opposite party for deferring the contempt proceedings for the day so as to comply the order of the writ Court for making final call.

After perusing the order of the writ Court this Court finds that the order of writ Court has not been complied with. The State authorities are directed to strictly comply the order of writ Court and take a final call within a period of four weeks from today.

List this matter in the 3rd week of October, 2022.

**Order Date :-** 9.9.2022

Kushal